

## RATIFIED

### Minutes of Meeting No.01/13 scheduled on 03.04.2012 of Norms Committee(NC-I) (DES.I Section)

The meeting No. 01/13 of the Norms Committee (NC-I) for the licensing year 2011-2012 was held on 03.04.2012 under the Chairmanship of Sh. N.P.S. Monga, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009-2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

| Sl.No | Name of the representatives & their Designation | Room No. | Telephone No.      | Deptt.        |
|-------|-------------------------------------------------|----------|--------------------|---------------|
| 1.    | Sh K.K. Tiwari I.A                              | 476      | 23063321 Extn.     | DHI, U.B.     |
| 2.    | Sh S.K. Jain, D.O.                              | 429A     | 23063321 Extn.3318 | DIPP, U.B.    |
| 3.    | Sh. K.K. Funda, Asstt. Dir. (Mech)              | 736A     |                    | DC(MSME),N.B. |
| 4.    | Sh. G. Parthasarathi, Dy.DGFT                   | 312      | 23061563 Extn.301  | DGFT, U.B.    |
| 5.    | Sh. K.C. Raju, FTDO                             | 404      | 23061562 Ext.265   | DGFT, U.B.    |

*I -The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under: -*

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| 1 | <b>Case No.:31/23/80-ALC2/2009</b>                                                                                                                                                                                                                                                                  | Party Name:HINDUSTAN AERONAUTICS LTD, | Meet No/Date:1/80-ALC2/2012<br>03.04.2012 | <b>Status:<br/>Deferred</b> |
|   | HQ File :01/80/050/00353/AM10/                                                                                                                                                                                                                                                                      | RLA File :07/24/040/00651/AM09/       | Lic.No/Date:0710066776<br>02.09.2009      | Defer<br>Date:15.05.2012    |
|   | <b>Decision :</b> The Committee noted that RA, Bangalore has not replied to this office letter dated 05.03.2012 and therefore decided to issue a DO reminder from DDG to clarify the details of both advance authorizations to process the case further. The case is to be re-listed on 15.05.2012. |                                       |                                           |                             |

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| 2 | <b>Case No.:21/39/80-ALC2/2009</b>                                                                                                                                                                                                              | Party Name:VEM TECHNOLOGIES P.LTD., | Meet No/Date:1/80-ALC2/2012<br>03.04.2012 | <b>Status:<br/>Deferred</b> |
|   | HQ File :01/80/050/00617/AM10/                                                                                                                                                                                                                  | RLA File :09/24/040/00373/AM10/     | Lic.No/Date:0910040368<br>18.12.2009      | Defer<br>Date:15.05.2012    |
|   | <b>Decision :</b> The Committee observed that the comments called for from Ministry of Defence are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 15.05.2012. |                                     |                                           |                             |

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| 3 | <b>Case No.:18/15/80-ALC2/2010</b>                                                                                                                                                                                                 | Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED | Meet No/Date:1/80-ALC2/2012<br>03.04.2012 | <b>Status:<br/>Deferred</b> |
|   | HQ File :01/80/050/00225/AM11/                                                                                                                                                                                                     | RLA File :04/24/040/00061/AM11/                | Lic.No/Date:0410114584<br>15.06.2010      | Defer<br>Date:15.05.2012    |
|   | <b>Decision :</b> The Committee noted that a copy of firm's reply dated 02.03.2012 & 07.03.2012 has been sent to DHI on 16.03.2012 & 21.03.2012 and case is under examination with DHI. The case is to be re-listed on 15.05.2012. |                                                |                                           |                             |

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|  | <b>Case No.:32/31/80-ALC2/2010</b> | Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD. | Meet No/Date:1/80-ALC2/2012<br>03.04.2012 | <b>Status:<br/>Deferred</b> |
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| 4                                                                                                                                                                                                                                               | HQ File :01/80/050/00510/AM11/ | RLA File :06/24/040/00028/AM11/ | Lic.No/Date:0610018929<br>30.08.2010 | Defer<br>Date:15.05.2012 |
| <b>Decision :</b> The Committee observed that the comments called for from Ministry of Defence are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 15.05.2012. |                                |                                 |                                      |                          |

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| 5                                                                                                                                                                                                                                     | <b>Case No.:2/37/80-ALC2/2010</b> | Party Name:BOTIL OIL TOOLS<br>INDIA PVT LTD(FORMERLY<br>BAKER OIL | Meet No/Date:1/80-<br>ALC2/2012<br>03.04.2012 | <b>Status:</b><br><b>Approved</b> |
|                                                                                                                                                                                                                                       | HQ File :01/80/050/00740/AM11/    | RLA File :05/23/040/00293/AM11/                                   | Lic.No/Date:0510281598<br>17.01.2011          |                                   |
| <b>Decision :</b> On the recommendation of DHI representative present in the meeting, the Committee decided to ratify the norms on net to net basis with accountability clause.<br><br>The RLA may take necessary action accordingly. |                                   |                                                                   |                                               |                                   |

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| 6                                                                                                                                                                                                     | <b>Case No.:26/40/80-ALC2/2010</b> | Party Name:BHARAT HEAVY<br>ELECTRICALS LIMITED | Meet No/Date:1/80-<br>ALC2/2012<br>03.04.2012 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                                                       | HQ File :01/80/050/00876/AM11/     | RLA File :09/24/040/00553/AM11/                | Lic.No/Date:0910045827<br>07.03.2011          | Defer<br>Date:15.05.2012          |
| <b>Decision :</b> The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 15.05.2012. |                                    |                                                |                                               |                                   |

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| 7                                                                                                                                                                                                     | <b>Case No.:28/40/80-ALC2/2010</b> | Party Name:BOTIL OIL TOOLS<br>INDIA PVT LTD(FORMERLY<br>BAKER OIL | Meet No/Date:1/80-<br>ALC2/2012<br>03.04.2012 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                                                       | HQ File :01/80/050/00878/AM11/     | RLA File :05/23/040/00348/AM11/                                   | Lic.No/Date:0510285314<br>08.03.2011          | Defer<br>Date:15.05.2012          |
| <b>Decision :</b> The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 15.05.2012. |                                    |                                                                   |                                               |                                   |

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| 8                                                                                                                                                                                                                               | <b>Case No.:2/6/80-ALC2/2011</b> | Party Name:THE TATA POWER<br>COMPANY LTD | Meet No/Date:1/80-<br>ALC2/2012<br>03.04.2012 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                                                                                 | HQ File :01/80/050/00079/AM12/   | RLA File :07/21/040/00953/AM11/          | Lic.No/Date:0710078147<br>21.03.2011          | Defer<br>Date:15.05.2012          |
| <b>Decision :</b> The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 15.05.2012. |                                  |                                          |                                               |                                   |

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|                                                                                                                                                                                                                                   | <b>Case No.:17/9/80-ALC2/2011</b> | Party Name:BHARAT HEAVY<br>ELECTRICALS LIMITED | Meet No/Date:1/80-<br>ALC2/2012<br>03.04.2012 | <b>Status:</b><br><b>Approved</b> |
|                                                                                                                                                                                                                                   | HQ File :01/80/050/00185/AM12/    | RLA File :09/24/040/00563/AM11/                | Lic.No/Date:0910046078<br>25.03.2011          |                                   |
| <b>Decision :</b> The Committee deliberated the written comments of DHI received vide their UO Note No.3(42)/2010-Voll dated03.04.2012 and decided to ratify the norms in respect of the subject advance authorization as under:- |                                   |                                                |                                               |                                   |

**Export Product:** 3 x 18 MW Steam Turbine Generator Heat Exchanger (Total Wt: 426 MT)

**Import items:**

| Sl. No.                                                       | Item of imports                | Quantity in MT (%wastage) per set                                         |
|---------------------------------------------------------------|--------------------------------|---------------------------------------------------------------------------|
| 3                                                             | AS Rounds                      | 1.37 to be allowed with 10% wastage                                       |
| 4                                                             | AS Plates<br>CS Plate          | 0.469 to be allowed with 5% wastage<br>2.90 to be allowed with 5% wastage |
| 5                                                             | SS Round                       | 0.473 to be allowed with 5% wastage                                       |
| 8                                                             | Caulking Wire                  | 0.01 to be allowed with 2% wastage                                        |
| 17                                                            | Flats for Blading (SS)         | 1.184 to be allowed with 258% wastage                                     |
| 32                                                            | Profiles for Blading (SS)      | 0.295 to be allowed with 9% wastage                                       |
| 38                                                            | Sealing Fins                   | 0.01 to be allowed with 2% wastage                                        |
| 43                                                            | SS Strip                       | 0.039 to be allowed with 2% wastage                                       |
| 44                                                            | SS Wires                       | 0.0494 to be allowed with 1% wastage                                      |
| For Heat Exchanger                                            |                                |                                                                           |
| 51                                                            | CS Plates                      | 20 MT to be allowed with 25% wastage                                      |
| 61                                                            | I beam profile                 | 0.0791 to be allowed with 2% wastage                                      |
| 67                                                            | Scraper fin profile            | 0.1 to be allowed with 3% wastage                                         |
| 68                                                            | Silver Bearing<br>Copper Strip | 2.45 to be allowed with 1% wastage                                        |
| 59, 62 to 66                                                  | Insulating materials           | Restricted to 2% of FOB value of export product.                          |
| Rest of the inputs are components allowed on net to net basis |                                |                                                                           |

The RLA may take necessary action accordingly.

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| 10 | <b>Case No.:3/2/80-ALC2/2011</b>                                                                                                                                                                                                                                                                                                                                                         | Party Name:AYAAPPA CNC PVT.LTD, | Meet No/Date:1/80-ALC2/2012<br>03.04.2012 | <b>Status:<br/>Approved</b> |
|    | HQ File :01/80/050/00003/AM12/                                                                                                                                                                                                                                                                                                                                                           | RLA File :07/24/040/00547/AM11/ | Lic.No/Date:0710078428<br>29.03.2011      |                             |
|    | <b>Decision :</b> Based on the written comments of DC(MSME) received vide their UO Note 30(18) 2011-ME dated 07.12.2011 and decided to ratify the norms in respect of the subject advance authorization as under:-<br><br>“Description, quantities and weights of export products to be allowed as per list enclosed at Annexure”.<br><br>The RLA may take necessary action accordingly. |                                 |                                           |                             |

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|  | <b>Case No.:5/3/80-ALC2/2011</b> | Party Name:JOHNSON MATTHEY INDIA PVT. LTD. | Meet No/Date:1/80-ALC2/2012 | <b>Status:<br/>Approved</b> |
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|    | HQ File :01/80/050/00010/AM12/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                | RLA File :05/23/040/00019/AM12/ | Lic.No/Date:0510288064<br>13.04.2011 |  |
| 11 | <b>Decision :</b> Based on the written comments of DC(MSME) received vide their UO Note No.30(93) 2011-ME dated 02.03.2012 and decided to ratify the norms in respect of the subject advance authorization as under:- <ol style="list-style-type: none"> <li>1. Relevant Import item at Sl. No. 1 to be allowed on net-to-net basis, with accountability clause.</li> <li>2. Import of item at Sl. No.2 and 3 to be allowed on net content basis without any wastage i.e. 1 Kg/kg content in export product.</li> </ol> <p>The RLA may take necessary action accordingly.</p> |                                 |                                      |  |

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|    | <b>Case No.:29/3/80-ALC2/2011</b>                                                                                                                                         | Party Name:MINDA SILCA ENGINEERING LTD. | Meet No/Date:1/80-ALC2/2012<br>03.04.2012 | <b>Status:</b><br><b>Deferred</b> |
| 12 | HQ File :01/80/050/00034/AM12/                                                                                                                                            | RLA File :05/24/040/00011/AM12/         | Lic.No/Date:0510288857<br>27.04.2011      | Defer<br>Date:15.05.2012          |
|    | <b>Decision :</b> The Committee noted that personal hearing has been held in this case and the case is under examination of DHI. The case may be re-listed on 15.05.2012. |                                         |                                           |                                   |

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|    | <b>Case No.:29/6/80-ALC2/2011</b>                                                                                                                                                                                                                       | Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD., | Meet No/Date:1/80-ALC2/2012<br>03.04.2012 | <b>Status:</b><br><b>Deferred</b> |
| 13 | HQ File :01/80/050/00106/AM12/                                                                                                                                                                                                                          | RLA File :03/95/040/00177/AM12/               | Lic.No/Date:0310634527<br>06.06.2011      | Defer<br>Date:15.05.2012          |
|    | <b>Decision :</b> The Committee noted that while SION norms exist for input “seamless Tubes” but the firm wants “Solid Bars & Rods” in its place. The Committee decided to ask the firm to explain the reason. The case may be re-listed on 15.05.2012. |                                               |                                           |                                   |

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|    | <b>Case No.:26/9/80-ALC2/2011</b>                                                                                                                                                                                               | Party Name:AKSH TECHNOLOGIES LTD.((A WHOLLY OWNED SUBSIDIARY | Meet No/Date:1/80-ALC2/2012<br>03.04.2012 | <b>Status:</b><br><b>Deferred</b> |
| 14 | HQ File :01/80/050/00194/AM12/                                                                                                                                                                                                  | RLA File :05/23/040/00132/AM12/                              | Lic.No/Date:0510296453<br>13.07.2011      | Defer<br>Date:15.05.2012          |
|    | <b>Decision :</b> The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 15.05.2012. |                                                              |                                           |                                   |

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|    | <b>Case No.:5/25/80-ALC2/2011</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      | Party Name:EASTERN EQUIPMENT AND ENGINEERS PRIVATE LIMITED. | Meet No/Date:1/80-ALC2/2012<br>03.04.2012 | <b>Status:</b><br><b>Approved</b> |
|    | HQ File :01/80/050/00484/AM12/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         | RLA File :02/24/040/00076/AM12/                             | Lic.No/Date:0210162509<br>18.07.2011      |                                   |
| 15 | <b>Decision :</b> Based on the written comments of DIPP received vide their UO Note dated 03.04.2012 and decided to ratify the norms in respect of the subject advance authorization as under:- <ol style="list-style-type: none"> <li>1. Word “Relevant” to be prefixed with the descriptions of import items at Sl. No. 1 &amp; 2.</li> <li>2. Quantity of import item at Sl. No. 1 to be allowed as 5814 Kgs. inclusive of 2 % wastage.</li> <li>3. Quantity of import item at Sl. No. 2 to be allowed as 3675. inclusive of 5 % wastage</li> </ol> |                                                             |                                           |                                   |

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|  | The RLA may take necessary action accordingly. |
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| 16 | <b>Case No.:</b> 12/14/80-ALC2/2011                                                                                                                                                                                                                                                                                                                                                         | Party Name:AYAAPPA CNC PVT.LTD, | Meet No/Date:1/80-ALC2/2012<br>03.04.2012 | <b>Status:</b><br><b>Approved</b> |
|    | HQ File :01/80/050/00266/AM12/                                                                                                                                                                                                                                                                                                                                                              | RLA File :07/24/040/00120/AM12/ | Lic.No/Date:0710080825<br>22.07.2011      |                                   |
|    | <b>Decision :</b> Based on the written comments of DC(MSME) received vide their UO Note 30(70) 2011-ME dated 08.12.2011 and decided to ratify the norms in respect of the subject advance authorization as under:-<br><p>“Description, quantities and weights of export products to be allowed as per list enclosed at Annexure”.</p> <p>The RLA may take necessary action accordingly.</p> |                                 |                                           |                                   |

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| 17 | <b>Case No.:</b> 18/15/80-ALC2/2011                                                                                                                                                                                                                                                                                                                                                | Party Name:ARUL LINU GRABS PRIVATE LIMITED., | Meet No/Date:1/80-ALC2/2012<br>03.04.2012 | <b>Status:</b><br><b>Rejected</b> |
|    | HQ File :01/80/050/00315/AM12/                                                                                                                                                                                                                                                                                                                                                     | RLA File :17/24/040/00037/AM12/              | Lic.No/Date:1710004457<br>11.08.2011      |                                   |
|    | <b>Decision :</b> The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter dt.24.01.2012 and subsequent reminder 09.03.2012 calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.<br><p>The RLA may take necessary action accordingly.</p> |                                              |                                           |                                   |

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| 18 | <b>Case No.:</b> 15/15/80-ALC2/2011                                                                                                                                                                                                                                                                                                                                                | Party Name:ARUL LINU GRABS PRIVATE LIMITED., | Meet No/Date:1/80-ALC2/2012<br>03.04.2012 | <b>Status:</b><br><b>Rejected</b> |
|    | HQ File :01/80/050/00312/AM12/                                                                                                                                                                                                                                                                                                                                                     | RLA File :17/24/040/00049/AM12/              | Lic.No/Date:1710004496<br>05.09.2011      |                                   |
|    | <b>Decision :</b> The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter dt.24.01.2012 and subsequent reminder 09.03.2012 calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.<br><p>The RLA may take necessary action accordingly.</p> |                                              |                                           |                                   |

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| Case No.:11/21/80-ALC2/2011                                                                                                                                                                                                       | Party Name:NETAFIM IRRIGATION INDIA PVT.LTD., | Meet No/Date:1/80-ALC2/2012<br>03.04.2012 | Status:<br>Approved |
| HQ File :01/80/050/00431/AM12/                                                                                                                                                                                                    | RLA File :34/24/040/00108/AM12/               | Lic.No/Date:3410031582<br>16.09.2011      |                     |
| <b>Decision :</b> The Committee deliberated the written comments of C&PC received vide their OM No.46011/55/2010-PC-II dated29.02.2012 and decided to ratify the norms in respect of the subject advance authorization as under:- |                                               |                                           |                     |
| Item to be exported                                                                                                                                                                                                               |                                               | Quantity                                  |                     |
| Micro Irrigation Equipments (Emitting Pipe Systems) Dripnet PE PC AS 16150 1.0L/HO.50 M 700M                                                                                                                                      |                                               | 1 Meter (weight 19.96 gm +/-3%)           |                     |
| Raw-material recommended for import                                                                                                                                                                                               |                                               | Quantity                                  |                     |
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|  | 1. HDPE Granules<br>2. Master Batch (Plasblak)<br>3. Emitters (Dripper) Dripnet PC<br>as Drip 1.0L/H 0.26GPH | 18.2740 gram<br>0.8611 gram<br>2.04 No. |
|  | The RLA may take necessary action accordingly.                                                               |                                         |

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| 20 | Case No.:1/18/80-ALC2/2011                                                                                                                                                                                 | Party Name:ASAHITEC STENCILS PLTD., | Meet No/Date:1/80-ALC2/2012<br>03.04.2012 | Status:<br><b>Deferred</b> |
|    | HQ File :01/80/050/00355/AM12/                                                                                                                                                                             | RLA File :04/24/040/00183/AM12/     | Lic.No/Date:0410128353<br>21.09.2011      | Defer<br>Date:15.05.2012   |
|    | <b>Decision :</b> The Committee noted that a copy of firm's reply dated 16.03.2012 has been sent to MSME on 16.03.2012 and case is under examination with MSME. The case is to be re-listed on 15.05.2012. |                                     |                                           |                            |

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| 21 | Case No.:14/18/80-ALC2/2011                                                                                                                                                                                                                                                      | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:1/80-ALC2/2012<br>03.04.2012 | Status:<br><b>Deferred</b> |
|    | HQ File :01/80/050/00368/AM12/                                                                                                                                                                                                                                                   | RLA File :04/24/040/00146/AM12/             | Lic.No/Date:0410128602<br>27.09.2011      | Defer<br>Date:15.05.2012   |
|    | <b>Decision :</b> As per DHI UO note dated 03.04.2012, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 15.05.2012: -<br><br>1. Information in respect of Sl.No.4,5, and 11 of the Standard Deficiency Format. |                                             |                                           |                            |

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| 22 | Case No.:3/18/80-ALC2/2011                                                                                                                                                                                                                                                       | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:1/80-ALC2/2012<br>03.04.2012 | Status:<br><b>Approved</b> |
|    | HQ File :01/80/050/00357/AM12/                                                                                                                                                                                                                                                   | RLA File :04/24/040/00095/AM12/             | Lic.No/Date:0410129108<br>11.10.2011      |                            |
|    | <b>Decision :</b> As per DHI UO note dated 03.04.2012, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 15.05.2012: -<br><br>1. Information in respect of Sl.No.4,5, and 11 of the Standard Deficiency Format. |                                             |                                           |                            |

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| 23 | Case No.:2/18/80-ALC2/2011                                                                                                                                                                                                                                | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:1/80-ALC2/2012<br>03.04.2012 | Status:<br><b>Deferred</b> |
|    | HQ File :01/80/050/00356/AM12/                                                                                                                                                                                                                            | RLA File :04/24/040/00128/AM12/             | Lic.No/Date:0410129210<br>13.10.2011      | Defer<br>Date:15.05.2012   |
|    | <b>Decision :</b> The Committee on the recommendation of DHI decided to ratify the norms of subject Authorization on repeat basis as per comments of Authorization No. 0410131680 dated 14.12.2011.<br><br>The RLA may take necessary action accordingly. |                                             |                                           |                            |

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| 24 | Case No.:9/18/80-ALC2/2011     | Party Name:MOTHERSON SUMI SYSTEMS LTD | Meet No/Date:1/80-ALC2/2012<br>03.04.2012 | Status:<br><b>Deferred</b> |
|    | HQ File :01/80/050/00363/AM12/ | RLA File :05/24/040/00251/AM12/       | Lic.No/Date:0510305773<br>18.10.2011      | Defer<br>Date:15.05.2012   |
|    |                                |                                       |                                           |                            |

**Decision :** The Committee noted that the firm's reply dated 23.03.2012 to be forwarded to Sh. SS Bose, Sr. D.O., DIPP for examination and comments. The case is to be re-listed on 15.05.2012.

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| 25                                                                                                                                                                        | <b>Case No.:</b> 8/18/80-ALC2/2011 | Party Name:MINDA SILCA ENGINEERING LTD. | Meet No/Date:1/80-ALC2/2012<br>03.04.2012 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                           | HQ File :01/80/050/00362/AM12/     | RLA File :05/24/040/00249/AM12/         | Lic.No/Date:0510306346<br>21.10.2011      | Defer<br>Date:15.05.2012          |
| <b>Decision :</b> The Committee noted that personal hearing has been held in this case and the case is under examination of DHI. The case may be re-listed on 15.05.2012. |                                    |                                         |                                           |                                   |

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| 26                                                                                                                                                                                                                              | <b>Case No.:</b> 6/21/80-ALC2/2011 | Party Name:SATTVA ETECH INDIA PRIVATE LIMITED | Meet No/Date:1/80-ALC2/2012<br>03.04.2012 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                                                                                 | HQ File :01/80/050/00426/AM12/     | RLA File :07/24/040/00296/AM12/               | Lic.No/Date:0710083749<br>04.11.2011      | Defer<br>Date:15.05.2012          |
| <b>Decision :</b> The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 15.05.2012. |                                    |                                               |                                           |                                   |

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| 27                                                                                                                                                                                                                                                                                                                                                   | <b>Case No.:</b> 4/18/80-ALC2/2011 | Party Name:COMAU INDIA PLTD,    | Meet No/Date:1/80-ALC2/2012<br>03.04.2012 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                                                                                                                                                                                                      | HQ File :01/80/050/00358/AM12/     | RLA File :31/82/040/00187/AM12/ | Lic.No/Date:3110051335<br>08.11.2011      | Defer<br>Date:15.05.2012          |
| <b>Decision :</b> The Committee noted that the firm has not replied to this office letter dated 09.03.2012 for furnishing the information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case is to be re-listed on 15.05.2012. |                                    |                                 |                                           |                                   |

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| 28                                                                                                                                                                                                                                                                                                                                                   | <b>Case No.:</b> 8/21/80-ALC2/2011 | Party Name:SARTORIUS STEDIM INDIA PVT. LTD. | Meet No/Date:1/80-ALC2/2012<br>03.04.2012 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                                                                                                                                                                                                      | HQ File :01/80/050/00428/AM12/     | RLA File :07/24/040/00331/AM12/             | Lic.No/Date:0710084167<br>22.11.2011      | Defer<br>Date:15.05.2012          |
| <b>Decision :</b> The Committee noted that the firm has not replied to this office letter dated 12.03.2012 for furnishing the information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case is to be re-listed on 15.05.2012. |                                    |                                             |                                           |                                   |

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| <b>Case No.:</b> 7/21/80-ALC2/2011                                                                                                                                                                                                 | Party Name:POLY MEDICURE LTD.   | Meet No/Date: 1/80-ALC2/2012<br>03.04.2012 | <b>Status:</b><br><b>Approved</b> |                     |          |  |  |
| HQ File :01/80/050/00427/AM12/                                                                                                                                                                                                     | RLA File :05/24/040/00281/AM12/ | Lic.No/Date:0510309080<br>23.11.2011       |                                   |                     |          |  |  |
| <b>Decision :</b> The Committee deliberated the written comments of C&PC received vide their OM No.46011/106/2009-PC-II dated13.03.2012 and decided to ratify the norms in respect of the subject advance authorization as under:- |                                 |                                            |                                   |                     |          |  |  |
| <table><tr><td>Item to be exported</td><td>Quantity</td></tr><tr><td></td><td></td></tr></table>                                                                                                                                   |                                 |                                            |                                   | Item to be exported | Quantity |  |  |
| Item to be exported                                                                                                                                                                                                                | Quantity                        |                                            |                                   |                     |          |  |  |
|                                                                                                                                                                                                                                    |                                 |                                            |                                   |                     |          |  |  |

|                                                |                                                      |                                                |
|------------------------------------------------|------------------------------------------------------|------------------------------------------------|
| 29                                             | Guedel Airway                                        | 1 Nos.                                         |
|                                                | Raw-material recommended for import                  | Quantity                                       |
|                                                | 1. LDPE Granules                                     | 1.05 kg/kg content in the export product       |
|                                                | 2. ABS Resin/ Granules                               | 1.05 kg/kg content in the export product       |
|                                                | 3. Medical Kraft Paper<br>4. Polyester Film Laminate | As per Packing Policy<br>As per Packing Policy |
| The RLA may take necessary action accordingly. |                                                      |                                                |

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| Case No.:9/21/80-ALC2/2011     | Party Name:POLY MEDICURE LTD.   | Meet No/Date:1/80-ALC2/2012<br>03.04.2012 | Status:<br>Approved |
| HQ File :01/80/050/00429/AM12/ | RLA File :05/24/040/00297/AM12/ | Lic.No/Date:0510309616<br>28.11.2011      |                     |

**Decision :** Based on the written comments of C&PC received vide their OM No.46011/106/2009-PC-II dated13.03.2012 and decided to ratify the norms in respect of the subject advance authorization as under:-

| Item to be exported                                                                                                                                                                                                                                                                                                                                   | Quantity              |
|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------|
| Plastics made ups of Medical Grade PVC Compound (Such as Extension Tube, suction Catheter, Oxygen Catheter, Nasal Oxygen Catheter, Nelation Catheter, Female Catheter, Rectal Catheter, Ryles tubes, Levins tube, Stomach Tube, Infant Feeding Tube, Umbilical Catheter, Redon Drainage tube, Abdominal Drainage Catheter and Various other Catheter) | 1 kg                  |
| Raw-material recommended for import                                                                                                                                                                                                                                                                                                                   | Quantity              |
| For 1 kg Part / Component made of PVC Compound (Medical Grade)                                                                                                                                                                                                                                                                                        |                       |
| 1. PVC Resin                                                                                                                                                                                                                                                                                                                                          | 0.73600 kg            |
| 2. Di-Octyl Phthalate/Hexamoll Dinch                                                                                                                                                                                                                                                                                                                  | 0.34500 kg            |
| 3. Di-Octyl Adipate(DOA)                                                                                                                                                                                                                                                                                                                              | 0.01725 kg            |
| 4. Calcium Zinc Stabilizer                                                                                                                                                                                                                                                                                                                            | 0.01150 kg            |
| 5. Calcium Stearate                                                                                                                                                                                                                                                                                                                                   | 0.00575 kg            |
| 6. Medical Kraft Paper                                                                                                                                                                                                                                                                                                                                | As per Packing Policy |

The RLA may take necessary action accordingly.

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| 31 | Case No.:15/25/80-ALC2/2011                                                                                                                                                                                                                                                                                                                          | Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED, | Meet No/Date:1/80-ALC2/2012<br>03.04.2012 | Status:<br><b>Deferred</b> |
|    | HQ File :01/80/050/00494/AM12/                                                                                                                                                                                                                                                                                                                       | RLA File :07/24/040/00346/AM12/                           | Lic.No/Date:0710084374<br>02.12.2011      | Defer<br>Date:15.05.2012   |
|    | <b>Decision :</b> The Committee noted that the firm has not replied to this office letter dated 15.03.2012 for furnishing the information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case is to be re-listed on 15.05.2012. |                                                           |                                           |                            |



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| 32                                                                                                                                                                                                                               | <b>Case No.:16/25/80-ALC2/2011</b> | Party Name:NETAFIM IRRIGATION INDIA PVT.LTD., | Meet No/Date:1/80-ALC2/2012<br>03.04.2012 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                                                                                  | HQ File :01/80/050/00495/AM12/     | RLA File :34/24/040/00186/AM12/               | Lic.No/Date:3410032547<br>14.12.2011      | Defer<br>Date:15.05.2012          |
| <b>Decision :</b> The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 15.05.2012. |                                    |                                               |                                           |                                   |

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| 33                                                                                                                                                                                                                                   | <b>Case No.:27/45/81-ALC2/2011</b> | Party Name:KERN-LIEBERS SPRINGS & STAMPINGS PVT.LTD, | Meet No/Date:1/80-ALC2/2012<br>03.04.2012 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                                                                                      | HQ File :01/81/050/00443/AM12/     | RLA File :07/24/040/00367/AM12/                      | Lic.No/Date:0710084702<br>15.12.2011      | Defer<br>Date:15.05.2012          |
| <b>Decision :</b> The Committee noted that the said case has been transferred from DES-II (NC-II) and firm's application has been sent to DHI on 22.03.2012 for examination and comments. The case is to be re-listed on 15.05.2012. |                                    |                                                      |                                           |                                   |

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| 34                                                                                                                                                                              | <b>Case No.:31/25/80-ALC2/2011</b> | Party Name:DAYCO VIKAS POWER TRANSMISSION PVT. LTD. | Meet No/Date:1/80-ALC2/2012<br>03.04.2012 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                                 | HQ File :01/80/050/00510/AM12/     | RLA File :05/23/040/00348/AM12/                     | Lic.No/Date:0510311317<br>15.12.2011      | Defer<br>Date:15.05.2012          |
| <b>Decision :</b> The Committee noted that a copy of firm's reply dated 27.03.2012 to forwarded to DHI for examination and comments. The case is to be re-listed on 15.05.2012. |                                    |                                                     |                                           |                                   |

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| 35                                                                                                                                                                                                                                                                | <b>Case No.:4/25/80-ALC2/2011</b> | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:1/80-ALC2/2012<br>03.04.2012 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                                                                                                                   | HQ File :01/80/050/00483/AM12/    | RLA File :07/24/040/00364/AM12/             | Lic.No/Date:0710084747<br>16.12.2011      | Defer<br>Date:15.05.2012          |
| <b>Decision :</b> The Committee noted that the application has been sent to DHI. The Committee, however, decided to send a copy of firm's application to DIT for examination and comments, as the case pertain to DIT. The case is to be re-listed on 15.05.2012. |                                   |                                             |                                           |                                   |

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| 36                                                                                                                                                                                                                                                                            | <b>Case No.:34/45/81-ALC2/2011</b> | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:1/80-ALC2/2012<br>03.04.2012 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                                                                                                                               | HQ File :01/81/050/00450/AM12/     | RLA File :11/24/040/00042/AM12/             | Lic.No/Date:1110026417<br>20.12.2011      | Defer<br>Date:15.05.2012          |
| <b>Decision :</b> As per DHI UO note dated 03.04.2012, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 15.05.2012: -<br><br>Information in respect of Sl.No.4,5, and 11 of the Standard Deficiency Format. |                                    |                                             |                                           |                                   |

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|  | <b>Case No.:13/25/80-ALC2/2011</b> | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:1/80-ALC2/2012<br>03.04.2012 | <b>Status:</b><br><b>Deferred</b> |
|  | HQ File :01/80/050/00492/AM12/     | RLA File :11/24/040/00046/AM12/             |                                           |                                   |

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| 37                                                                                                                                                                                      |  |  | Lic.No/Date:1110026418<br>20.12.2011 | Defer<br>Date:15.05.2012 |
| <b>Decision :</b> As per DHI UO note dated 03.04.2012, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 15.05.2012: - |  |  |                                      |                          |
| Information in respect of Sl.No.4,5, and 11 of the Standard Deficiency Format.                                                                                                          |  |  |                                      |                          |

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| 38                                                                                                                                                                                      | <b>Case No.:14/25/80-ALC2/2011</b> | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:1/80-ALC2/2012<br>03.04.2012 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                                         | HQ File :01/80/050/00493/AM12/     | RLA File :11/24/040/00037/AM12/             | Lic.No/Date:1110026416<br>20.12.2011      | Defer<br>Date:15.05.2012          |
| <b>Decision :</b> As per DHI UO note dated 03.04.2012, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 15.05.2012: - |                                    |                                             |                                           |                                   |
| Information in respect of Sl.No.4,5, and 11 of the Standard Deficiency Format.                                                                                                          |                                    |                                             |                                           |                                   |

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| 39                                                                                                                                                                                                               | <b>Case No.:25/25/80-ALC2/2011</b> | Party Name:WELD FUSE PVT. LTD . | Meet No/Date:1/80-ALC2/2012<br>03.04.2012 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                                                                  | HQ File :01/80/050/00504/AM12/     | RLA File :09/24/040/00424/AM12/ | Lic.No/Date:0910050303<br>20.12.2011      | Defer<br>Date:15.05.2012          |
| <b>Decision :</b> The Committee noted that a reply dated 29.03.2012 has been received from firm and decided to forward the same to DIPP for examination and comments. The case is to be re-listed on 15.05.2012. |                                    |                                 |                                           |                                   |

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| 40                                                                                                                                                                                                                                                                                                                                                   | <b>Case No.:26/25/80-ALC2/2011</b> | Party Name:GLOBE HI-FABS        | Meet No/Date:1/80-ALC2/2012<br>03.04.2012 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                                                                                                                                                                                                      | HQ File :01/80/050/00505/AM12/     | RLA File :05/23/040/00358/AM12/ | Lic.No/Date:0510311818<br>20.12.2011      | Defer<br>Date:15.05.2012          |
| <b>Decision :</b> The Committee noted that the firm has not replied to this office letter dated 09.03.2012 for furnishing the information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case is to be re-listed on 15.05.2012. |                                    |                                 |                                           |                                   |

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| 41                                                                                                                                                                                                                                                                                                                              | <b>Case No.:29/25/80-ALC2/2011</b> | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:1/80-ALC2/2012<br>03.04.2012  | <b>Status:</b><br><b>Approved</b> |
|                                                                                                                                                                                                                                                                                                                                 | HQ File :01/80/050/00508/AM12/     | RLA File :04/24/040/00230/AM12/             | Lic.No/Date:0410131870<br>20.12.2011       |                                   |
| <b>Decision :</b> Based on the written comments of DHI received vide letter No. 3(37)/2012-TSW(B)/85 dated 2.3.2012 decided to ratify norms of subject Authorization as under:<br>Export Product:<br>2 x 600 MW Steam Generator for SMPPGCL Shree Singaji Thermal Power Station, Khandwa, MPPGCL (Weight: 52612 MT).<br>Inputs: |                                    |                                             |                                            |                                   |
|                                                                                                                                                                                                                                                                                                                                 | SI No                              | Item                                        | Total Quantity including (%wastage), in MT |                                   |
|                                                                                                                                                                                                                                                                                                                                 | 1                                  | Relevant CS Tubes/Pipes                     | 2091 (2%)                                  |                                   |
|                                                                                                                                                                                                                                                                                                                                 | 2                                  | Relevant AS Tubes/Pipes                     | 1590 (2%)                                  |                                   |

|   |                                                |           |
|---|------------------------------------------------|-----------|
| 3 | Relevant SS Tubes/Pipes                        | 792 (2%)  |
| 4 | Relevant Castings/Forgings<br>Elbows, Tees etc | 118 (Nil) |
| 5 | Welding Electrodes,<br>Wires,Flux etc          | 80        |

1. Item No.12 – (FMP) – deleted.  
2. Item No.25 & 27 (Spares) – to be allowed as per spare policy.  
3. Item No.8 & 26 – to be allowed with accountability clause.  
4. All other items are components and are to be allowed on net to net basis (nil wastage) with accountability clause.

The RLA may take necessary action accordingly.

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| 42 | <b>Case No.:40/25/80-ALC2/2011</b>                                                                                                                                                                                               | Party Name:VITROMED<br>HEALTHCARE | Meet No/Date:1/80-<br>ALC2/2012<br>03.04.2012 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00519/AM12/                                                                                                                                                                                                   | RLA File :05/24/040/00287/AM12/   | Lic.No/Date:0510311874<br>20.12.2011          | Defer<br>Date:15.05.2012          |
|    | <b>Decision :</b> The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 15.05.2012. |                                   |                                               |                                   |

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| 43 | <b>Case No.:3/25/80-ALC2/2011</b>                                                                                                                                                                                                                              | Party Name:BHARAT HEAVY<br>ELECTRICALS LIMITED | Meet No/Date:1/80-<br>ALC2/2012<br>03.04.2012 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00482/AM12/                                                                                                                                                                                                                                 | RLA File :07/24/040/00337/AM12/                | Lic.No/Date:0710084945<br>22.12.2011          | Defer<br>Date:15.05.2012          |
|    | <b>Decision :</b> The Committee noted that the application has been sent to DHI. The Committee, however, decided to send a copy of firm's application to DIT for examination and comments, the case pertain to DIT. The case is to be re-listed on 15.05.2012. |                                                |                                               |                                   |

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| 44 | <b>Case No.:7/25/80-ALC2/2011</b>                                                                                                                                                                                                                                                                                                                    | Party Name:H.L.EQUIPMENTS       | Meet No/Date:1/80-<br>ALC2/2012<br>03.04.2012 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00486/AM12/                                                                                                                                                                                                                                                                                                                       | RLA File :52/24/040/00044/AM12/ | Lic.No/Date:5210037543<br>27.12.2011          | Defer<br>Date:15.05.2012          |
|    | <b>Decision :</b> The Committee noted that the firm has not replied to this office letter dated 09.03.2012 for furnishing the information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case is to be re-listed on 15.05.2012. |                                 |                                               |                                   |

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| 45 | <b>Case No.:9/25/80-ALC2/2011</b>                                                                                                                                           | Party Name:LARSEN & TOUBRO<br>LIMITED | Meet No/Date:1/80-<br>ALC2/2012<br>03.04.2012 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00488/AM12/                                                                                                                                              | RLA File :03/95/040/00690/AM12/       | Lic.No/Date:0310673188<br>28.12.2011          | Defer<br>Date:15.05.2012          |
|    | <b>Decision :</b> The Committee noted that the firm reply dated 30.03.2012 to be forwarded to DIPP for examination and comments. The case is to be re-listed on 15.05.2012. |                                       |                                               |                                   |

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| 46 | <b>Case No.:10/25/80-ALC2/2011</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                | Party Name:GENSER AEROSPACE & INFORMATION TECHNOLOGIES P.LTD. | Meet No/Date:1/80-ALC2/2012<br>03.04.2012 | <b>Status:<br/>Deferred</b> |
|    | HQ File :01/80/050/00489/AM12/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | RLA File :07/24/040/00393/AM12/                               | Lic.No/Date:0710085074<br>29.12.2011      | Defer<br>Date:15.05.2012    |
|    | <b>Decision :</b> As per DC(MSME) UO note No.30(148) 2011-ME dated 26.03.2012, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 15.05.2012: - <ol style="list-style-type: none"> <li>1. Drawing size and complete specification of export product.</li> <li>2. Process of mfg. showing wastage at every stage.</li> <li>3. Reason for higher wastage and wastage justification.</li> <li>4. Sample of the product and weight / size of RM identified to mfg product.</li> </ol> |                                                               |                                           |                             |

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| 47 | <b>Case No.:37/25/80-ALC2/2011</b>                                                                                                                                                                                         | Party Name:CHEMICO SYNTHETICS LTD., | Meet No/Date:1/80-ALC2/2012<br>03.04.2012 | <b>Status:<br/>Deferred</b> |
|    | HQ File :01/80/050/00516/AM12/                                                                                                                                                                                             | RLA File :05/23/040/00368/AM12/     | Lic.No/Date:0510312789<br>29.12.2011      | Defer<br>Date:15.05.2012    |
|    | <b>Decision :</b> The Committee noted that the firm's application has been sent to DC(MSME) on 14.03.2012 for examination and comments and case is under examination with MSME. The case is to be re-listed on 15.05.2012. |                                     |                                           |                             |

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| 48 | <b>Case No.:8/25/80-ALC2/2011</b>                                                                                                                                           | Party Name:LARSEN & TOUBRO LIMITED | Meet No/Date:1/80-ALC2/2012<br>03.04.2012 | <b>Status:<br/>Deferred</b> |
|    | HQ File :01/80/050/00487/AM12/                                                                                                                                              | RLA File :03/95/040/00749/AM12/    | Lic.No/Date:0310673619<br>30.12.2011      | Defer<br>Date:15.05.2012    |
|    | <b>Decision :</b> The Committee noted that the firm reply dated 30.03.2012 may be forwarded to DHI for examination and comments. The case is to be re-listed on 15.05.2012. |                                    |                                           |                             |

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| 49 | <b>Case No.:6/25/80-ALC2/2011</b>                                                                                                                                                                                      | Party Name:AUROLAB              | Meet No/Date:1/80-ALC2/2012<br>03.04.2012 | <b>Status:<br/>Deferred</b> |
|    | HQ File :01/80/050/00485/AM12/                                                                                                                                                                                         | RLA File :35/24/040/00029/AM12/ | Lic.No/Date:3510036982<br>02.01.2012      | Defer<br>Date:15.05.2012    |
|    | <b>Decision :</b> The Committee noted that the firm's application has been sent to C&PC on 09.03.2012 for examination and comments and case is under examination with C&PC. The case is to be re-listed on 15.05.2012. |                                 |                                           |                             |

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| 50 | <b>Case No.:39/25/80-ALC2/2011</b>                                                                                                                                          | Party Name:ISGEC HEAVY ENGINEERING LIMITED | Meet No/Date:1/80-ALC2/2012<br>03.04.2012 | <b>Status:<br/>Deferred</b> |
|    | HQ File :01/80/050/00518/AM12/                                                                                                                                              | RLA File :05/23/040/00374/AM12/            | Lic.No/Date:0510313236<br>03.01.2012      | Defer<br>Date:15.05.2012    |
|    | <b>Decision :</b> The Committee noted that the firm reply dated 28.03.2012 to be forwarded to DIPP for examination and comments. The case is to be re-listed on 15.05.2012. |                                            |                                           |                             |

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|  | <b>Case No.:12/25/80-ALC2/2011</b> | Party Name:SARA SAE PRIVATE LIMITED | Meet No/Date:1/80-ALC2/2012 | <b>Status:<br/>Closed</b> |
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| 51                                                                                                                                                                                                                                                                                           | HQ File :01/80/050/00491/AM12/ | RLA File :61/24/040/00065/AM12/ | Lic.No/Date:6110000741<br>04.01.2012 |  |
| <b>Decision :</b> The Committee noted that the RA, Dehradun has informed vide their letter dt.12.03.2012, they have been issued advance authorization under GN-4. The committee therefore decided to close the case on the part of NC.<br><br>The RLA may take necessary action accordingly. |                                |                                 |                                      |  |

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|                                                                                                                                                                                                                                  | <b>Case No.:22/25/80-ALC2/2011</b> | Party Name:INJECTOPLAST<br>PVT.LTD | Meet No/Date:1/80-<br>ALC2/2012<br>03.04.2012 | <b>Status:</b><br><b>Deferred</b> |
| 52                                                                                                                                                                                                                               | HQ File :01/80/050/00501/AM12/     | RLA File :06/24/040/00055/AM12/    | Lic.No/Date:0610025438<br>10.01.2012          | Defer<br>Date:15.05.2012          |
| <b>Decision :</b> The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 15.05.2012. |                                    |                                    |                                               |                                   |

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|                                                                                                                                                                                                                                                                                                                                                  | <b>Case No.:19/25/80-ALC2/2011</b> | Party Name:CANALAIR AIR<br>SOLUTIONS PRIVATE LIMITED, | Meet No/Date:1/80-<br>ALC2/2012<br>03.04.2012 | <b>Status:</b><br><b>Deferred</b> |
| 53                                                                                                                                                                                                                                                                                                                                               | HQ File :01/80/050/00498/AM12/     | RLA File :32/21/040/00113/AM12/                       | Lic.No/Date:3210052122<br>11.01.2012          | Defer<br>Date:15.05.2012          |
| <b>Decision :</b> The Committee noted that the firm has sought time vide their letter dated 26.03.2012 for furnishing the information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case is to be re-listed on 15.05.2012. |                                    |                                                       |                                               |                                   |

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| 54                                                                                                                                                                                                                                                                                                                                                   | HQ File :01/80/050/00497/AM12/     | RLA File :07/24/040/00409/AM12/           | Lic.No/Date:0710085428<br>12.01.2012          | Defer<br>Date:15.05.2012          |
| <b>Decision :</b> The Committee noted that the firm has not replied to this office letter dated 09.03.2012 for furnishing the information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case is to be re-listed on 15.05.2012. |                                    |                                           |                                               |                                   |

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|                                                                                                                                                                                                                                                                                                                                                      | <b>Case No.:35/25/80-ALC2/2011</b> | Party Name:OM METALS<br>INFRAPROJECTS LTD., | Meet No/Date:1/80-<br>ALC2/2012<br>03.04.2012 | <b>Status:</b><br><b>Deferred</b> |
| 55                                                                                                                                                                                                                                                                                                                                                   | HQ File :01/80/050/00514/AM12/     | RLA File :05/24/040/00353/AM12/             | Lic.No/Date:0510314332<br>12.01.2012          | Defer<br>Date:15.05.2012          |
| <b>Decision :</b> The Committee noted that the firm has not replied to this office letter dated 12.03.2012 for furnishing the information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case is to be re-listed on 15.05.2012. |                                    |                                             |                                               |                                   |

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|  | <b>Case No.:11/25/80-ALC2/2011</b> | Party Name:LARSEN & TOUBRO<br>LIMITED | Meet No/Date:1/80-<br>ALC2/2012 | <b>Status:</b><br><b>Approved</b> |
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| 56 |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       |                                 | 03.04.2012                           |  |
|    | HQ File :01/80/050/00490/AM12/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | RLA File :03/95/040/00769/AM12/ | Lic.No/Date:0310676564<br>13.01.2012 |  |
|    | <b>Decision :</b> Based on the written comments of DHI received vide their UO Note dated 03.04.2012. Taking clue from SION C-1647, the Committee decided to ratify the norms of the subject Authorization as under: <ol style="list-style-type: none"> <li>1. Import item at Sl. No.3 – 11.35 MT to be allowed with 5% wastage.</li> <li>2. Import item at Sl. No.8 – to be allowed 2% of FOB and</li> <li>3. Rest import items to be allowed as applied by the firm which is inline of SION C-1647.</li> </ol> <p>The RLA may take necessary action accordingly.</p> |                                 |                                      |  |

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| 57 | <b>Case No.:3/51/81-ALC2/2011</b>                                                                                                                                                                                                    | Party Name:AUTO COMP INDIA PVT. LTD | Meet No/Date:1/80-ALC2/2012<br>03.04.2012 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/81/050/00490/AM12/                                                                                                                                                                                                       | RLA File :31/83/040/00206/AM12/     | Lic.No/Date:3110052368<br>13.01.2012      | Defer<br>Date:15.05.2012          |
|    | <b>Decision :</b> The Committee noted that the said case has been transferred from DES-II (NC-II) and firm's application has been sent to DHI on 22.03.2012 for examination and comments. The case is to be re-listed on 15.05.2012. |                                     |                                           |                                   |

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| 58 | <b>Case No.:1/25/80-ALC2/2011</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | Party Name:GODREJ & BOYCE MFG. CO. LTD., | Meet No/Date:1/80-ALC2/2012<br>03.04.2012 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00480/AM12/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | RLA File :03/94/040/00914/AM12/          | Lic.No/Date:0310679315<br>31.01.2012      | Defer<br>Date:15.05.2012          |
|    | <b>Decision :</b> As per DIPP UO note dated 03.04.2012, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 15.05.2012: - <ol style="list-style-type: none"> <li>1. Information in respect of Sl.No.3, 4, 5 &amp; 11 of the Standard Deficiency Format.</li> <li>2. Quantity of import item in meters also in addition to its weight</li> <li>3. Detailed calculations for the quantity of import item supported by length and number of tubes in the export product.</li> </ol> |                                          |                                           |                                   |

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| 59 | <b>Case No.:41/25/80-ALC2/2011</b>                                                                                                                                                                                                                                                                                                                               | Party Name:ZIEMANN INDIA PRIVATE LIMITED | Meet No/Date:1/80-ALC2/2012<br>03.04.2012 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00520/AM12/                                                                                                                                                                                                                                                                                                                                   | RLA File :31/83/040/00221/AM12/          | Lic.No/Date:3110052821<br>07.02.2012      | Defer<br>Date:15.05.2012          |
|    | <b>Decision :</b> On the recommendation of DIPP representative present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 15.05.2012: - <ol style="list-style-type: none"> <li>1. Information in respect of Sl.No.3, 4, 5 &amp; 11 of the Standard Deficiency Format.</li> </ol> |                                          |                                           |                                   |

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|  | <b>Case No.:42/25/80-ALC2/2011</b> | Party Name:TEMA INDIA LIMITED   | Meet No/Date:1/80-ALC2/2012<br>03.04.2012 | <b>Status:</b><br><b>Deferred</b> |
|  | HQ File :01/80/050/00521/AM12/     | RLA File :03/95/040/00930/AM12/ | Lic.No/Date:0310680916<br>08.02.2012      | Defer<br>Date:15.05.2012          |
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| 60 | <b>Decision :</b> As per DIPP UO note dated 03.04.2012, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 15.05.2012: - <ol style="list-style-type: none"> <li>1. Information in respect of Sl.No.4, 5 &amp; 11 of the Standard Deficiency Format.</li> <li>2. Specifications/size of Non Ferrous Plates &amp; Tube Sheets at Sl. No. 1 &amp; 2 of import items.</li> <li>3. Quantity of import item at Sl. No. 2 in Nos. also in addition to its weight.</li> <li>4. Use of import item at Sl. No. 3 and basis/justification for its quantity.</li> </ol> |  |  |
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| 61 | <b>Case No.:</b> 43/25/80-ALC2/2011                                                                                                                                                                                                                                              | Party Name:SGL CARBON INDIA PVT.LTD | Meet No/Date:1/80-ALC2/2012<br>03.04.2012 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00522/AM12/                                                                                                                                                                                                                                                   | RLA File :31/83/040/00218/AM12/     | Lic.No/Date:3110052856<br>08.02.2012      | Defer<br>Date:15.05.2012          |
|    | <b>Decision :</b> The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 15.05.2012. |                                     |                                           |                                   |

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| 62 | <b>Case No.:</b> 8/1/80-ALC2/2012                                                                                                                                                                                                                                                | Party Name:SAGE METALS LTD.     | Meet No/Date:1/80-ALC2/2012<br>03.04.2012 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00590/AM12/                                                                                                                                                                                                                                                   | RLA File :05/24/040/00396/AM12/ | Lic.No/Date:0510317514<br>13.02.2012      | Defer<br>Date:15.05.2012          |
|    | <b>Decision :</b> The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 15.05.2012. |                                 |                                           |                                   |

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| 63 | <b>Case No.:</b> 7/1/80-ALC2/2012                                                                                                                                                                                                                                                | Party Name:CHEMICO SYNTHETICS LTD., | Meet No/Date:1/80-ALC2/2012<br>03.04.2012 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00589/AM12/                                                                                                                                                                                                                                                   | RLA File :05/23/040/00437/AM12/     | Lic.No/Date:0510317713<br>14.02.2012      | Defer<br>Date:15.05.2012          |
|    | <b>Decision :</b> The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 15.05.2012. |                                     |                                           |                                   |

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| 64 | <b>Case No.:</b> 1/1/80-ALC2/2012                                                                                                                                                                                                                                                                                                        | Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD. | Meet No/Date:1/80-ALC2/2012<br>03.04.2012 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00583/AM12/                                                                                                                                                                                                                                                                                                           | RLA File :31/82/040/00406/AM12/                         | Lic.No/Date:3110053404<br>15.03.2012      | Defer<br>Date:15.05.2012          |
|    | <b>Decision :</b> The Committee noted the written comments of DHI for ratification of subject authorization on net to basis with accountability clause. However, as recommended by DHI, the Committee decided to forward a copy of firm's application also to MIT for examination and comments. The case may be re-listed on 15.05.2012. |                                                         |                                           |                                   |

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| 65 | <b>Case No.:</b> 2/1/80-ALC2/2012 | Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD. | Meet No/Date:1/80-ALC2/2012<br>03.04.2012 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00584/AM12/    | RLA File :31/82/040/00385/AM12/                         | Lic.No/Date:3110053407<br>15.03.2012      | Defer<br>Date:15.05.2012          |
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**Decision :** The Committee noted the written comments of DHI for ratification of subject authorization on net to basis with accountability clause. However, as recommended by DHI, the Committee decided to forward a copy of firm's application also to MIT for examination and comments. The case may be re-listed on 15.05.2012.

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| 66 | <b>Case No.:3/1/80-ALC2/2012</b>                                                                                                                                                                                                                        | Party Name:PRECIHOLE<br>MACHINE TOOLS PVT. LTD., | Meet No/Date:1/80-<br>ALC2/2012<br>03.04.2012 | <b>Status:<br/>Deferred</b> |
|    | HQ File :01/80/050/00585/AM12/                                                                                                                                                                                                                          | RLA File :03/95/040/01039/AM12/                  | Lic.No/Date:0310686540<br>15.03.2012          | Defer<br>Date:15.05.2012    |
|    | <b>Decision :</b> The Committee noted that while SION norms exist for input "seamless Tubes" but the firm wants "Solid Bars & Rods" in its place. The Committee decided to ask the firm to explain the reason. The case may be re-listed on 15.05.2012. |                                                  |                                               |                             |

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| 67 | <b>Case No.:4/1/80-ALC2/2012</b>                                                                                                                                                                                                                                                                                                         | Party Name:PRECISION<br>AUTOMATION AND ROBOTICS<br>INDIA LTD. | Meet No/Date:1/80-<br>ALC2/2012<br>03.04.2012 | <b>Status:<br/>Deferred</b> |
|    | HQ File :01/80/050/00586/AM12/                                                                                                                                                                                                                                                                                                           | RLA File :31/82/040/00395/AM12/                               | Lic.No/Date:3110053419<br>19.03.2012          | Defer<br>Date:15.05.2012    |
|    | <b>Decision :</b> The Committee noted the written comments of DHI for ratification of subject authorization on net to basis with accountability clause. However, as recommended by DHI, the Committee decided to forward a copy of firm's application also to MIT for examination and comments. The case may be re-listed on 15.05.2012. |                                                               |                                               |                             |

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| 68 | <b>Case No.:5/1/80-ALC2/2012</b>                                                                                                                                                                                                                                                                                                         | Party Name:PRECISION<br>AUTOMATION AND ROBOTICS<br>INDIA LTD. | Meet No/Date:1/80-<br>ALC2/2012<br>03.04.2012 | <b>Status:<br/>Deferred</b> |
|    | HQ File :01/80/050/00587/AM12/                                                                                                                                                                                                                                                                                                           | RLA File :31/82/040/00393/AM12/                               | Lic.No/Date:3110053435<br>20.03.2012          | Defer<br>Date:15.05.2012    |
|    | <b>Decision :</b> The Committee noted the written comments of DHI for ratification of subject authorization on net to basis with accountability clause. However, as recommended by DHI, the Committee decided to forward a copy of firm's application also to MIT for examination and comments. The case may be re-listed on 15.05.2012. |                                                               |                                               |                             |

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| 69 | <b>Case No.:6/1/80-ALC2/2012</b>                                                                                                                                                                                                                                                                                                         | Party Name:PRECISION<br>AUTOMATION AND ROBOTICS<br>INDIA LTD. | Meet No/Date:1/80-<br>ALC2/2012<br>03.04.2012 | <b>Status:<br/>Deferred</b> |
|    | HQ File :01/80/050/00588/AM12/                                                                                                                                                                                                                                                                                                           | RLA File :31/82/040/00410/AM12/                               | Lic.No/Date:3110053447<br>21.03.2012          | Defer<br>Date:15.05.2012    |
|    | <b>Decision :</b> The Committee noted the written comments of DHI for ratification of subject authorization on net to basis with accountability clause. However, as recommended by DHI, the Committee decided to forward a copy of firm's application also to MIT for examination and comments. The case may be re-listed on 15.05.2012. |                                                               |                                               |                             |

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| 70 | <b>Case No.:9/1/80-ALC2/2012</b>                                                                                                                                                                                | Party Name:PERMANENT<br>MAGNETS LIMITED | Meet No/Date:1/80-<br>ALC2/2012<br>03.04.2012 | <b>Status:<br/>Deferred</b> |
|    | HQ File :01/80/050/00591/AM12/                                                                                                                                                                                  | RLA File :03/95/040/01065/AM12/         | Lic.No/Date:0310687321<br>21.03.2012          | Defer<br>Date:15.05.2012    |
|    | <b>Decision :</b> The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and |                                         |                                               |                             |



submission of comments. The case may be re-listed on 15.05.2012.

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|----|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------------------------------|-----------------------------------------------|-----------------------------|
| 71 | <b>Case No.:10/1/80-ALC2/2012</b>                                                                                                                                                                                                                                                                                                        | Party Name:PRECISION<br>AUTOMATION AND ROBOTICS<br>INDIA LTD. | Meet No/Date:1/80-<br>ALC2/2012<br>03.04.2012 | <b>Status:<br/>Deferred</b> |
|    | HQ File :01/80/050/00592/AM12/                                                                                                                                                                                                                                                                                                           | RLA File :31/82/040/00401/AM12/                               | Lic.No/Date:3110053492<br>26.03.2012          | Defer<br>Date:15.05.2012    |
|    | <b>Decision :</b> The Committee noted the written comments of DHI for ratification of subject authorization on net to basis with accountability clause. However, as recommended by DHI, the Committee decided to forward a copy of firm's application also to MIT for examination and comments. The case may be re-listed on 15.05.2012. |                                                               |                                               |                             |

#### S.No.01

|                     |                                  |                                       |                             |
|---------------------|----------------------------------|---------------------------------------|-----------------------------|
| Case No. A -<br>09  | M/s.<br>Jhagadia<br>Copper Ltd., | HQ<br>F.No.01/80/162/00542/AM10/DES.I | Lic.No. &<br>Date           |
| Meeting<br>No.01/13 |                                  | RA.F.No.34/24/039/00001/AM10          | 3410024795<br>dt.29.07.2009 |
| Date: 03.04.2012    |                                  | Ratification of norms.                |                             |

The Committee noted that the unit has submitted the brief write up on manufacturing of export product by using different raw materials and not the desired information. Unit has also stated that the subject authorization has been expired on 29.07.2011. The Committee, therefore, decided to call the firm for personal hearing to explain the details of the case such as reason for importing prime products, excise certified consumption data for the last two years and also to check whether the authorization has been expired. The case is to be re-listed on 15.05.2012.

#### S.No.02

|                     |                                  |                                       |                             |
|---------------------|----------------------------------|---------------------------------------|-----------------------------|
| Case No. A -<br>14  | M/s. Larson<br>& Toubro<br>Ltd., | HQ<br>F.No.01/80/162/00522/AM11/DES.I | Lic.No. &<br>Date           |
| Meeting<br>No.01/13 |                                  | RA.F.No.03/95/039/00004/AM10          | 0310541346<br>dt.12.10.2009 |
| Date: 03.04.2012    |                                  | Ratification of norms                 |                             |

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 15.05.2012.

#### S.No.03

|                     |                                            |                                             |                             |
|---------------------|--------------------------------------------|---------------------------------------------|-----------------------------|
| Case No. A -<br>03  | M/s. Larson<br>& Toubro<br>Ltd.,<br>Mumbai | HQ<br>F.No.01/80/162/00845/AM12/DES.I       | Lic.No. &<br>Date           |
| Meeting<br>No.01/13 |                                            | RA.F.No.03/95/039/00001/AM12                | 0310643682<br>dt.21.07.2011 |
| Date: 03.04.2012    |                                            | Fixation of norms for annual<br>requirement |                             |

The Committee noted that the firm has sought time vide their letter dated 21.03.2012 for furnishing the information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case is to be re-listed on 15.05.2012.

#### S.No.04

|                    |                             |                                       |                   |
|--------------------|-----------------------------|---------------------------------------|-------------------|
| Case No. A<br>- 16 | M/s. VA Tech<br>Escher Wyss | HQ<br>F.No.01/80/050/00925/AM12/DES.I | Lic.No. &<br>Date |
|--------------------|-----------------------------|---------------------------------------|-------------------|

|                     |                           |                              |                             |
|---------------------|---------------------------|------------------------------|-----------------------------|
| Meeting No.01/13    | Flovel Ltd.,<br>Faridabad | RA.F.No.05/24/040/00940/Am07 | 0510100700<br>dt.20.02.2007 |
| Date:<br>03.04.2012 |                           | Fixation of norms            |                             |

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 15.05.2012.

#### S.No.05

|                     |                                                          |                                       |                             |
|---------------------|----------------------------------------------------------|---------------------------------------|-----------------------------|
| Case No. A - 17     | M/s. VA Tech<br>Escher Wyss<br>Flovel Ltd.,<br>Faridabad | HQ<br>F.No.01/80/050/00927/AM12/DES.I | Lic.No. &<br>Date           |
| Meeting No.01/13    |                                                          | RA.F.No.05/24/040/00 /Am07            | 0510199824<br>dt.21.02.2007 |
| Date:<br>03.04.2012 |                                                          | Fixation of norms                     |                             |

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 15.05.2012.

#### Sl.No.01

|                  |                       |                                        |                             |
|------------------|-----------------------|----------------------------------------|-----------------------------|
| Case No.A/R-161  | M/s. Thermax<br>Ltd., | HQ F.No.01/80/050/01549/AM09/<br>DES-I | Lic.No. &<br>Date           |
| Meeting No.01/13 |                       | RA F.No.31/21/040/00295/AM09           | 3110036392<br>dt.11.12.2008 |
| Date: 03.04.2012 |                       | Ratification of norms                  |                             |

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 15.05.2012.

#### S.No.02

|                  |                                                   |                                           |                             |
|------------------|---------------------------------------------------|-------------------------------------------|-----------------------------|
| Case No.A/R-53   | M/s. Andritz Hydro<br>Pvt. Ltd., Palwal<br>(Har.) | HQ<br>F.No.01/80/050/00009/AM12/<br>DES-I | Lic.No. &<br>Date           |
| Meeting No.01/13 |                                                   | RA F.No.05/23/040/00009/AM12              | 0510287936<br>dt.11.04.2011 |
| Date: 03.04.2012 |                                                   | Ratification of Norms                     |                             |

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 01.05.2012.

#### S.No.03

|                  |                                                   |                                           |                             |
|------------------|---------------------------------------------------|-------------------------------------------|-----------------------------|
| Case No.A/R-54   | M/s. Andritz Hydro<br>Pvt. Ltd., Palwal<br>(Har.) | HQ<br>F.No.01/80/050/00864/AM11/<br>DES-I | Lic.No. &<br>Date           |
| Meeting No.01/13 |                                                   | RA F.No.05/23/040/00340/AM11              | 0510284704<br>dt.01.03.2011 |
| Date: 03.04.2012 |                                                   | Ratification of Norms                     |                             |

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 01.05.2012.

#### S.No.04

|                  |                      |                                    |                |
|------------------|----------------------|------------------------------------|----------------|
| Case No.A/R-57   | M/s. Thermax Limited | HQ F.No.01/81/050/00310/AM06/DES-I | Lic.No. & Date |
| Meeting No.01/13 |                      | RA F.No.31/24/040/00017/AM06       | 3110021206     |
| Date: 03.04.2012 |                      | Revision of norms                  | dt.14.07.2005  |

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 15.05.2012.

S.No.05

|                  |                    |                                    |                |
|------------------|--------------------|------------------------------------|----------------|
| Case No.A/R-153  | M/s. Thermax Ltd., | HQ F.No.01/81/162/00480/AM07/DES-I | Lic.No. & Date |
| Meeting No.01/13 |                    | RA F.No.31/24/040/00186/AM07       | 3110026329     |
| Date: 03.04.2012 |                    | Ratification of Norms              | dt.04.09.2006  |

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 15.05.2012.

S.No.06

|                  |                                           |                                 |                |
|------------------|-------------------------------------------|---------------------------------|----------------|
| Case No. A/R-168 | M/s. Godrej & Boyce Mfg. Co. Ltd., Mumbai | F.No. 01/80/50/01741/AM09/DES.I | Lic.No. & Date |
| Meeting No.01/13 |                                           | RA F.No.03/94/040/00798/AM09    | 90310497146    |
| Date: 03.04.2012 |                                           | Ratification of norms           | dt.10.12.2008  |

The representative of the firm appeared in personal hearing and explained that the 29 items are part of 15 items applied under the Advance Authorization and that the firm has submitted all the relevant details/information. The Committee, therefore, decided to send the details/information to DIPP for examination and comments and to re-list the case on 15.05.2012.

S.No.07

|                  |                                         |                                    |                |
|------------------|-----------------------------------------|------------------------------------|----------------|
| Case No.A/R-155  | M/s. Boving Fouress (P) Ltd., Bangalore | HQ F.No.01/80/162/00218/AM09/DES-I | Lic.No. & Date |
| Meeting No.01/13 |                                         | RA F.No.07/24/040/00524/AM09       | 0710061697     |
| Date: 03.04.2012 |                                         | Fixation of norms                  | dt.15.12.2008  |

The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter dt.13.06.2011 / 24.01.2012 and subsequent reminder 09.03.2012 calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.

The RLA may take necessary action accordingly.

S.No.08

|                  |                                           |                                                                               |                |
|------------------|-------------------------------------------|-------------------------------------------------------------------------------|----------------|
| Case No.A/R-01   | M/s. Larsen & Toubro Limited, Kanchipuram | HQ F.No.01/80/162/01163/AM09/DES-I                                            | Lic.No. & Date |
| Meeting No.01/13 |                                           | RA F.No.04/21/040/00103/AM12                                                  | 0410124806     |
| Date: 03.04.2012 |                                           | Request for amendment in description of import item in advance authorization. | dt.10.06.2011  |

The Committee noted that the firm's request has been sent to DIPP for examination and comments and case is under examination with DIPP. The case is to be re-listed on 15.05.2012.

## S.No.09

|                  |                                      |                                    |                |
|------------------|--------------------------------------|------------------------------------|----------------|
| Case No.A/R-02   | M/s. The Indure Pvt. Ltd., New Delhi | HQ F.No.01/81/162/02236/AM02/DES-I | Lic.No. & Date |
| Meeting No.01/13 |                                      | RA F.No.05/88/040/00547/AM01       | 0510034034     |
| Date: 03.04.2012 |                                      | Revision of norms                  | dt.21.03.2001  |

The Committee noted that the firm's representation may be sent to DHI for examination and comments. The case is to be re-listed on 01.05.2012.

## S.No.10

|                  |                                      |                                    |                |
|------------------|--------------------------------------|------------------------------------|----------------|
| Case No.A/R-03   | M/s. The Indure Pvt. Ltd., New Delhi | HQ F.No.01/81/162/00611/AM12/DES-I | Lic.No. & Date |
| Meeting No.01/13 |                                      | RA F.No.05/88/040/00403/AM00       | 0510016315     |
| Date: 03.04.2012 |                                      | Ratification of norms              | dt.03.04.2000  |

The Committee noted that the firm's representation may be sent to DHI for examination and comments. The case is to be re-listed on 01.05.2012.

## S.No.11

|                  |                                            |                                    |                |
|------------------|--------------------------------------------|------------------------------------|----------------|
| Case No.A/R-04   | M/s. Netafim Irrigation India Ltd., Mumbai | HQ F.No.01/80/050/00162/AM11/DES-I | Lic.No. & Date |
| Meeting No.01/13 |                                            | RA F.No.34/24/040/00217/AM09       | 3410026833     |
| Date: 03.04.2012 |                                            | Ratification of norms              | dt.16.04.2010  |

The Committee noted that the firm's request has been sent to C&PC on 26.03.2012 for examination and comments. The case is to be re-listed on 15.05.2012.

## Sl.No.01

|                  |                                  |                                                                                                                         |
|------------------|----------------------------------|-------------------------------------------------------------------------------------------------------------------------|
| Case No. C - 09  | M/s. Addison & Co. Ltd., Chennai | F.No. 01/81/80/162/00372/AM10/DES.I                                                                                     |
| Meeting No.01/13 |                                  | Modification of SION for the export product "Cutting Tools-Multiple Point of High Speed Steel(Cobalt Grade)/Tool Steel" |
| Date: 03.04.2012 |                                  |                                                                                                                         |

The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter dt.16.12.2011 and subsequent reminder 25.01.2012 and last reminder 09.03.2012 calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.

The RLA may take necessary action accordingly.

## Sl.No.02

|                  |                                     |                                                                                                                                                                                                                        |
|------------------|-------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| Case No. C- 18   | M/s. Pipavav Shipyards Ltd., Amreli | F.No. 01/81/80/162/00612/AM11/DES.I                                                                                                                                                                                    |
| Meeting No.01/13 |                                     | Fixation of input output norms in respect of 100% EOU for the export product " Ship, Cargo Ships, Barges & Vessels for Transport, Factory Ship, Life Boats, Hulls and Vessels falls under Chapter 89 of ITC(HS) – reg. |
| Date: 03.04.2012 |                                     |                                                                                                                                                                                                                        |

The Committee noted that Ministry of Shipping was requested to furnish their comments. However, the requisite comments from Ministry of Shipping are still awaited. The Committee, therefore, decided to send a DO reminder requesting them to examine the case and expedite their comments to enable the Committee to finalize the case. The case is to be re-listed on 15.05.2012.

## Sl.No.03

|                  |                                                          |                                                                                                                                            |
|------------------|----------------------------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------------|
| Case No. C – 18  | M/s. Bhukanvala<br>Diamond Systems<br>Pvt. Ltd., Navsari | HQ F.No.01/80/162/00056/AM12/DES-I                                                                                                         |
| Meeting No.01/13 |                                                          | Request for fixation of Standard Input Output Norms (SION) for the export product “Die Sets and PVC Blister Moulds” in respect of 100% EOU |
| Date: 03.04.2012 |                                                          |                                                                                                                                            |

The Committee decided that DHI may obtain further information from the firm and examination the case. The case is to be re-listed on 15.05.2012.

## Sl.No.04

|                  |                                                           |                                                                                                           |
|------------------|-----------------------------------------------------------|-----------------------------------------------------------------------------------------------------------|
| Case No. C – 33  | M/s. M+Acer<br>Automotive Systems<br>Pvt. Ltd., Bangalore | HQ F.No.01/80/162/00914/AM12/DES-I                                                                        |
| Meeting No.01/13 |                                                           | Fixation of Scrap/Wastage norms for the export product “Level Indicator Assembly” in respect of 100% EOU. |
| Date: 03.04.2012 |                                                           |                                                                                                           |

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 15.05.2012.

## Sl.No.05

|                  |                                        |                                                                       |
|------------------|----------------------------------------|-----------------------------------------------------------------------|
| Case No. C – 01  | M/s. Terumo Penpol<br>Ltd., Trivandrum | HQ F.No.01/80/050/00258/AM12/DES-I<br>RA's F. No.53/24/040/00011/AM12 |
| Meeting No.01/13 |                                        | Modification of SION as per Para 4.9 of HBP (Vol.-I)                  |
| Date: 03.04.2012 |                                        |                                                                       |

The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 15.05.2012.

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